

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

BAIL APPL.TMP NO. 302 OF 2020

(CRIME NO. 585 OF 2020 OF THE KODUNGALLORE POLICE
STATION, PENDING BEFORE THE JFCM, KODUNGALLORE, THRISSUR
DISTRICT)

PETITIONER/ SOLE ACCUSED :-

RAHUL, S/O. VASANTHA, SUBIN BHAVAN, THENMALA PATHEKKAR
DESOM, PUNALLOOR VILLAGE, PATHANAPURAM TALUK, KOLLAM
DISTRICT,
ADV.BITTO.N.L.

RESPONDENT/STATE OF KERALA:-

1. THE STATE OF KERALA, REP. BY THE PUBLIC PROSECUTOR
HIGH COURT OF KERALA AT ERNAKULAM.
2. SUB INSPECTOR OF POLICE, KODUNGALLORE POLICE STATION,
KODUNGALLORE P.O., THRISSUR DISTRICT

BY PUBLIC PROSECUTOR SRI.AJITH MURALI

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

B.A. TMP No. 302 of 2020

Dated this the 30th day of April, 2020.

ORDER

It is submitted by Advocate Sri.Prem Navas that, B.A. TMP No.302/2020 was posted on 28.4.2020, and Item No.301 in today's list is allotted the same number, which pertain to a different crime, and in which a different counsel is appearing. Therefore, the Registry is directed to look into this matter and make necessary corrections and post both matters on 5.5.2020.

**V.G.ARUN
JUDGE**

MMG/30.4.2020